

**GOVERNMENT OF RAJASTHAN
TRANSPORT DEPARTMENT**

NOTIFICATION

Jaipur, February 24, 2021

In exercise of the powers conferred by clause (a) and clause (c) of sub-section (1) of section 4 read with section 3 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), the State Government hereby makes the following amendments in this department's notification number F.6(179)Pari/Tax/Hqrs/2019-20/3 dated 10.07.2019, as amended from time to time, with effect from 01.04.2021, namely:-

AMENDMENTS

In the said notification,-

- (i) against serial number 2 of the table, the existing item (b) of column 2 and entries relating thereto of column 2 and column 3 shall be substituted by the following, namely:-

"	(b) Other routes	
	(i) plying upto 100 km. per day	Rs. 230/- per seat per month
	(ii) plying above 100 km. and upto 150 km. per day	Rs. 250/- per seat per month
	(iii) plying above 150 km. and upto 200 km. per day	Rs. 280/- per seat per month
	(iv) plying above 200 km. and upto 250 km. per day	Rs. 300/- per seat per month
	(v) plying above 250 km. and upto 300 km. per day	Rs. 320/- per seat per month
	(vi) plying above 300 km. and upto 350 km. per day	Rs. 520/- per seat per month
	(vii) plying above 350 km. and upto 400 km. per day	Rs. 540/- per seat per month
	(viii) plying above 400 km. per day	Rs. 560/- per seat per month
"		

- (ii) against serial number 7 of the table, the existing item (a) of column 2 and entries relating thereto of column 2 and column 3 shall be substituted by the following, namely:-

"	(a) More than three wheeled motor vehicles plying on non-temporary permits	
	(i) with seating capacity more than 22 and upto 32	Rs. 700/- per seat per month
	(ii) with seating capacity more than 32	Rs. 700/- per seat per month subject to a maximum of Rs. 40,000/- per month
	(iii) sleeper bus	Rs. 510/- per seat per month subject to a maximum of Rs. 40,000/- per month
"		

(iii) in proviso,-

(a) after the existing clause (iii) and before the existing clause (iv), the following new clause (iii-a) shall be inserted, namely :-

"(iii-a) in case of the motor vehicle falling under sub-clauses (i) and (ii) of clause (a) in column 2 against serial number 7 and plying exclusively within the revenue divisional limits, the tax shall be 50% of the tax payable on such motor vehicle;" and

(b) after the existing clause (viii) and before the existing note, the following new clause (ix) shall be inserted, namely :-

"(ix) passenger vehicles registered for the first time on or after 01.03.2021 shall be exempted from tax payable as specified in column 3 against serial number 13, if the vehicle is covered by a non-temporary permit within 15 days from the date of registration.".

[No.F.6(179)/Pari/Tax/Hqrs/2021-22/3D]

By Order of the Governor,

(Mahendra Kumar Khinchi)

Joint Secretary to the Government